

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STAINLESS WORK PRIVATE LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	STAINLESS WORK PRIVATE LIMITED.
2.	Date of incorporation of corporate debtor	11/09/1996
3.	Authority under which corporate debtor is incorporated/ registered	ROC MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1996PTC102479
5.	Address of the registered office and principal office (if any) of corporate debtor	Idea Square, 2nd Floor,B-42,Veera Desai Industrial Estate,Off New Link Road,Andheri (West) Mumbai Mumbai City MH 400053
6.	Insolvency commencement date in respect of corporate debtor	Order date 01-11-2023 (Order received on 02-11-2023)
7.	Estimated date of closure of insolvency resolution process	29-04-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Praful Raghunath Renuse IBBI/IPA-003/IP-N00410/2022-2023/14111
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Praful Raghunath Renuse 21-707, Gulmohar CHSL CSR Complex, Off Link Road,Ganesh Nagar, Kandivali West, Mumbai 400067 praful.renuse@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Praful Raghunath Renuse 173, Udyog Bhavan, Sonawala Road, Goregaon East, Mumbai- 400063 stainlesscirp@gmail.com
11.	Last date for submission of claims	16/11/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Weblink https://ibbi.gov.in/en/home/downloads N.A.

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of STAINLESS WORK PRIVATE LIMITED. **vide order CP (IB) No. 208/MB/2019 on 01-11-2023** which was received on December 02-11-2023 The creditors of the **STAINLESS WORK PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 16-11-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date : November 3rd 2023
Place: Mumbai

Mr. Praful Raghunath Renuse
(AFA valid till 30-05-2024)

SUMUKA AGRO INDUSTRIES LIMITED

(PREVIOUSLY KNOWN AS SUPERB PAPERS LIMITED)

Regd. Office: Shop No. 1 & 7, Ground Floor, Empress Chambers, Plot No. 89 A & B, Sector 1, Opp. NKSGB Bank, Kandivali (West), Mumbai - 400 067

CIN: L74110MH1989PLC289950

Email: sumukaagro@gmail.com Website: www.sumukagro.com

Extract of Unaudited Financial Results for the Quarter Ended on 30/09/2023 (Amt in Lakhs)

Sr. No.	Particulars	Quarter Ending 30/09/2023 Unaudited	Quarter Ending 30/06/2023 Unaudited	Quarter Ending 30/09/2022 Unaudited	Year Ended 31/03/2023 Audited
1	Total Income from Operations (Net)	1,153	1,147	575	2,791
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	104	148	55	312
3	Net Profit/(Loss) for the period before Tax (After exceptional and/or Extraordinary items)	104	148	55	312
4	Net Profit/(Loss) for the period after Tax (After exceptional and/or Extraordinary items)	104	148	55	232
5	Total Comprehensive income for the period [Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax)]	104	148	55	232
6	Paid up equity Share Capital	711	711	711	711
7	Reserves (Excluding Revaluation Reserve as shown in the Balance Sheet of Previous year)	-	-	-	206
8	Earning Per Share (of Rs.10/-each) (for continuing and discontinued operations)- Basic Diluted	1.46	2.08	0.77	3.26

Notes:

- The above Unaudited Financial Results have been reviewed by the Audit Committee and approved in the meeting of Board of Directors held on November 03, 2023.
- Statutory Auditors of the Company have carried out Limited Review for the quarter ended Sep 30, 2023.
- The Financial Results have been prepared in accordance with the Indian Accounting Standards (IND AS) specified in the Companies (Indian Accounting Standards) Rules, 2015 (as amended) under Section 133 of the Companies Act, 2013.
- Figures of the previous periods are regrouped, wherever necessary, to correspond with current periods. 5) During the quarter ended Sep 30, 2023, the Company operates only in one segment Hence Segment Reporting is not required.

For Sumuka Agro Industries Limited

Sd/-
(Paresh Thakker)
Managing Director
DIN: 07336390Date: 03/11/2023
Place: MumbaiFORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)FOR THE ATTENTION OF THE CREDITORS OF
STAINLESS WORK PRIVATE LIMITED.

RELEVANT PARTICULARS	
1. Name of corporate debtor	STAINLESS WORK PRIVATE LIMITED.
2. Date of incorporation of corporate debtor	11/09/1996
3. Authority under which corporate debtor is incorporated / registered	ROC MUMBAI
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U61900MH1996PTC02479
5. Address of the registered office and principal office (if any) of corporate debtor	Idea Square, 2nd Floor-8/42, Veera Desai Industrial Estate, Off New Link Road, Andheri (West) Mumbai Mumbai City MH 400053
6. Insolvency commencement date in respect of corporate debtor	Order dated 01.11.2023 (Order received on 02.11.2023)
7. Estimated date of closure of insolvency resolution process	29/04/2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Mr. Pratul Raghunath Renuse (IBBI/IPA-001/IP-000712/2017-2018/14111 AFA valid till 30-05-2024)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Pratul Raghunath Renuse 21-707, Gulmohar CHSL CSR Complex, Off Link Road, Ganesh Nagar, Kandivali West, Mumbai 400067 pratul.renuse@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Mr. Pratul Raghunath Renuse 173, Udyog Bhawan, Sonawale Road, Goregaon East, Mumbai- 400063 stainlessscrp@gmail.com
11. Last date for submission of claims	16/11/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://ibbi.gov.in/en/home/downloads N.A.

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of **STAINLESS WORK PRIVATE LIMITED**, vide order CP (IB) No. 208/MB/2019 on 01-11-2023 which is received on December 02-11-2023. The creditors of the **STAINLESS WORK PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 16-11-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Mr. Pratul Raghunath Renuse

AFA valid till 30-05-2024

Place: Mumbai Date: November 3rd 2023

fincare Small Finance Bank
Registered Office: 301-306, 3rd Floor, ABHIJEET -V, Opp. Mayor's Bungalow, Law Garden Road, Mitkhakhali, Ahmedabad - 380006, Gujarat, www.fincarebank.com

LOAN AGAINST GOLD - AUCTION NOTICE ON 'AS IS WHERE IS' BASIS

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from Fincare Small Finance Bank Ltd ("Bank"). Since the borrower/s has/have failed to repay his/her/dues, we are constrained to conduct an auction of pledged gold items/articles on **10 November 2023 between 11:00 AM - 03:00 PM (Time)** at below mentioned branches according to the mode specified therein. In case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

E-Auction Branch Details (E-auction will be conducted by using Weblink https://gold.samil.in)

AKOLA - 23660000575466 236600001033960 | **AKOT** - 23660000124856 23660001047043 23660001054220 23660001054480 23660001054650 23660001067415 | **AMALNER** - 22660001420283 236600000621750 23660000459175 23660000544415 23660000574348 23660000601049 | **AMRAVATI** - 22660001439718 23660000003374 236600000013115 23660000060935 23660000227143 23660000286990 23660000287098 23660000345430 23660000355231 23660000531510 23660000570965 23660000630063 23660000645645 23660000900526 23660000970823 23660000987001 23660000991883 23660001100794 23660001161078 23660001364406 23660001364646 | **BHUSAWAL** - 23660000067103 23660000071324 23660000078652 23660000136673 23660000318742 23660000540803 23660000587303 23660000588302 23660000597934 23660000629426 23660000634346 23660000875402 23660000883496 23660000930269 23660000987981 23660000989127 23660001000773 23660001017501 23660001041404 23660001068323 | **CHALISGAON** - 23660000003454 23660000004943 23660000048099 23660000069819 23660000087894 23660000089541 23660000113917 23660000181267 23660000245128 23660000365742 23660000537109 23660000586665 23660000631942 23660000638009 23660000642671 23660000677334 23660000702269 23660000807332 23660000824999 23660000958788 23660000958006 23660001027322 23660001083274 | **DHULE** - 23660000036492 23660000056013 23660000080177 23660000215695 23660000757714 | **GONDIYA** - 23660000471262 23660000557631 23660000603915 | **HINGNA** - 23660000606021 | **KATOL** - 23660000063160 | **KHAMGAON** - 23660000547890 23660000632870 23660000675278 23660001072625 | **KOPARGAON** - 22660001048777 | **MIRA ROAD** - 23660000811563 23660000944673 | **MUMBAI** - GHATKOPAR - 23660000413773 | **MUMBAI** - KANDIVALI - 236600000219188 23660000722441 | **NAGPUR** - 2 - 23660000553508 | **NAGPUR** - SHANKAR NAGAR - 23660000368716 23660000602397 23660000833962 23660000876450 23660000876500 23660001023079 23660001196632 23660001363578 | **NASHIK** - GANGAPUR ROAD - 23660000093663 23660000598073 | **NIPHAD** - 23660000891791 23660000950961 | **PUNE** - SATARA ROAD SWARGATE - 22660001045789 23660001056026 | **PUSAD** - 236600000608425 23660000115883 23660000610862 23660000630703 23660000679341 23660000811803 236600008060960 | **SHIRPUR** - 23660000210544 23660000643315 23660000729928 23660000882688 23660001005553 | **SHRIGONDA** - 23660001012330 | **SHRIGONDA** - 23660000468498 23660000539085 23660000550203 | **THANE** - POKHRAN ROAD - 23660000099842 23660000423043 23660000612818 23660000644287 23660000744079 | **UMRED** - 23660001012330 | **WANI** - 23660000546441 23660000565335 23660000566173 23660000611300 23660000632300 23660000699833 | **WARDHA** - 23660000550153 23660000551732 23660000624425 23660000634546 23660001198008 | **WARUD** - 23660000561723 23660001177798 | **WASHIM** - 23660000660746 23660000677324 |

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Sd/-

Manager

financialexp.epap.in

Fincare Small Finance Bank



ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED

(formerly known as OASIS Auto Financial Services Limited)

(A Subsidiary of ORIX Auto Infrastructure Services Limited)

Regd. Office : Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059

Tel.: + 91 22 2859 5093 / 6707 0100 | Fax: +91 22 2852 8549

Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

POSSESSION NOTICE

[RULE 8(1) SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

Whereas, the undersigned being the authorised officer of **ORIX Leasing & Financial Services India Limited**, under the Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002, and in exercise of powers conferred by section 13(12) of the said act read with rule 9 of THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 issued a notice dated 23.08.2023 calling upon **Shabbir Abbas Patel, Tasneem Shabbir Patel, Huzaifa Shabbir Patel, M/s. Fernhill Trading Company & M/s. Fernhill Laboratories & Industrial Establishment** as borrower/co-borrowers/ mortgagors to repay the amount mentioned in the notice being **Rs. 2,38,79,479.47 (Rupees Two Crore Thirty Eight Lac Seventy Nine Thousand Four Hundred Seventy Nine and Forty Seven Paise Only)** within 60 days of the receipt of the said notice together with further interest and other charges from the date of demand notice till the date of payment/realization.

1. The borrowers and co-borrowers despite being served with the said notice and having failed to repay the entire notice amount together with further interest and other charges, notice is hereby given to the borrowers and public in general that the undersigned has taken symbolic possession of the property described here in under in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 9 of the said rules on 02.11.2023.

2. The borrowers and co-borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of notice of **Rs. 2,38,79,479.47 (Rupees Two Crore Thirty Eight Lac Seventy Nine Thousand Four Hundred Seventy Nine and Forty Seven Paise Only)** together with further interest and other charges from the date of demand notice till the date of payment/realization.

DESCRIPTION OF THE PROPERTY

All That Piece And Parcel Of Entire 2nd Floor, Admeasuring 810 Sq. Ft. (as Per Valuation), "fernhill House", Misty Building, Situated At Street No. 254, Pernil Nariman Street, Bazar Gate Street, Fort Mumbai-400001. And Bounded As : East : Bazar Gate Street, West : Residential Building, North : Plot No. 244-246, South : Plot No. 260-262

Date : 02.11.2023

Place : MUMBAI

Loan Account No: LN0000000001288

LN0000000009757

Yours Faithfully,
Authorised officer

ORIX Leasing & financial services India Limited

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra

A GOVT. OF INDIA UNDERTAKING

एक पब्लिक एंटरप्राइज

Stressed Asset Management Branch: Jammangal, 4th Floor, 45/47, Mumbai Samachar Marg, Fort, Mumbai - 400001.

Tel. No.: 022-22650893

E-mail: bom1447@mahabank.co.in/bmgr1447@mahabank.co.in

Head Office: Lokmangal, 1501, Shivajinagar, Pune - 411005.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES (APPENDIX-IV-A)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property Mortgaged / Charged to the Secured Creditors, (Bank of Maharashtra Consortium consisting of member Banks **Bank of Maharashtra**, State Bank of India, Union Bank of India, IDBI Bank Limited, Punjab National Bank, Central Bank of India, Bank of India, Bank of Baroda, Phoenix ARC Pvt.Ltd, Dena Bank), the **Physical Possession** of which has been taken by the Authorized Officer of Bank of Maharashtra on behalf of consortium as secured creditors, and the same will be sold on "**AS IS WHERE IS**", "**AS IS WHAT IS**", and "**WHATSOEVER THERE IS**" on 30.11.2023 between 11.00 a.m. to 1.00 p.m.; for recovery of **Rs. 2,87,69,40,081.76/- (Rs. Two Hundred Eighty Seven Crores Sixty Nine Lakhs Forty Thousand and Eighty One Paise Seventy Six Only)** as on 20.09.2015 together with future interest plus cost & expenses or other incidental charges thereon due to the Bank of Maharashtra consortium as Secured Creditors from the Borrower (s) and Guarantor(s) as mentioned in the table. Details of the Borrower(s) and Guarantor(s), Short description of the immovable property and encumbrances known thereon, reserve price and the earnest money deposit are also given as under -

Sr. No.	Name of Borrower	Short Description of Immovable Property With Known Encumbrances	Reserve Price Earnest Money Deposit (EMD)
1.	Borrower: (1) M/s. Sudar Industries Limited through its Directors : 1. Mr. Satish Shenoy, 2. Mr. Gopi Nair, 3. Mr. Jayeek Nag, 4. Mr. Murugan Thevar Address - Plot No. 27 & 29, Village Paud, Mazgaon Road, Khalapur Taluka, Raigad District, Maharashtra, Also at : The Great Eastern Summit - B, 901 - 902, 9 th Floor, Plot No. 66, Sector - 15, CBD Belapur, Navi Mumbai - 400614. (2) Mr. Murugan M. Thevar , C/o. Sudar Industries Limited, The Great Eastern Summit - B, 901-902, 9 th Floor, Plot No. 66, Sector -15, CBD Belapur, Navi Mumbai - 400614. Guarantor : Mr. Murugan Thevar , Address at- a. G-9, RH-01, Near Khopkar Hospital, Sector-7, Vashi, Navi Mumbai - 400703. b. Kamaraj Nagar, 1 st Lane, Vikas Co-op. Housing Society Unit No. 14/15, Eastern Express Highway, Ghatkopar East, Mumbai - 400077. c. A-902, Prajapati Lawns, 9 th Floor "A" Wing, Sector 12, Kharghar, Navi Mumbai - 410210.	Lot 1 : Residential Land & Building on S. No. 36, Hissa No. 2A, Savroli Kharpada Road, Village Madap, Tal. Khalapur, Dist. Raigad admeasuring approx 9540 Sq.Mtrs. (Encumbrances/Not known)	Reserve Price : (Rs. 243.00 Lakh (Rs. Two Crores Forty Three Lakh Only)) EMD :- (Rs. 24.30 Lakh (Rs. Twenty Four Lakh Thirty Thousand Only))

Inspection Date & Time of the Property 18.11.2023 (11:00 to 1.00 pm) on prior appointment.

Last date for submission of online bid-As per MSTC Rules.

For detailed terms and conditions of the sale, please refer to the link https://www.bankofmaharashtra.in/proposals.asp provided in the Bank's website and also on E-bikray portal (www.ibapi.in) or Contact Mr. Santosh Kajale: 9766024933, Ms. Sapna Tekwani Ph: 9898499411, Mr. Ritesh Ranjan, Ph: 9856197944, Mr. Anup Kumar Singh: 7084150011.

Date: 03.11.2023
Place: MumbaiSd/-
Authorized Officer
(Bank of Maharashtra Consortium)

POSSESSION NOTICE

[Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited (Erstwhile, L&T Housing Finance Ltd has been Merged with L&T Finance Ltd under the Scheme of Amalgamation by way of merger by absorption approved by the NCLT Mumbai as well as NCLT Kolkata, L&T Housing Finance Limited has merged with L&T Finance Limited (LTF) w.e.f. 12th April, 2021) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrower/s/ & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
MUMHL17 002041 & MUMHL17 002304	1. Kavita Jagdish Pandya 2. Sachin Jagdish Pandya, 3. Jagdish Harishankar Pandya, 4. Jyotsanaben Jagdish Pandya, 5. Anuradha Kishore Kulkarni	All The Piece And Parcel Of The Property Address: - Shop No. 1 On The Ground Floor Admeasuring 259.70 Square Feet Carpet Area (which is Inclusive Of Balcony Area) Building No. 4 in The Complex Known As Govardhan Nagar, Bearing Survey No. 126, Hissa No. 2 (Part) CTS No. 31/2 (Part) Society "J" Wing Co-Operative Housing Society Situated At Opposite Posar Gymkhanaa Poisar Road Kandivali (West) Mumbai Maharashtra Mumbai India 400067.	13-08-2022	Rs. 62,95,449.53/- As on 11-08-2022	31-10-2023 Physical Possession
	Boundaries Of Entire Land	East : 44 Ft. D.P. Road West : C.T.S No. 63 North : C.T.S No. 39 South : 90 Ft. D.P. Road			

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 04.11.2023
Place: MumbaiSd/-
Authorized Officer
For L&T FINANCE LIMITED

TILAK VENTURES LIMITED

L65910MH1980PLC023000

Address: E/109, Crystal Plaza, New Link Road, Opp. Infinity Mall, Andheri (West), Mumbai, MH- 400053

Email id: tilakfin@gmail.com, website: www.tilakfinance.com

(EXTRACT OF UN-AUDITED FINANCIAL RESULT FOR THE QUARTER AND HALF YEAR ENDED ON 30TH SEPTEMBER, 2023)

Particulars	Amount in Lakhs					
	Standalone			Consolidated		
	Quarter ended 30th September, 2023	Quarter ended 30th September, 2022	Year ended 31st March, 2023	Quarter ended 30th September, 2023	Quarter ended 30th September, 2022	Year ended 31st March, 2023
	Un-Audited	Un-Audited	Audited	Un-Audited	Un-Audited	Audited
1. Total income from operations	421.171	56.493	903.222	446.636	56.493	951.278
2. Net Profit/(Loss) for the Period Before tax and exceptional items	102.423	-18.542	298.667	92.478	-18.542	283.239
3. Net Profit/ (Loss) before tax after exceptional items	102.423	-18.542	298.667	92.478	-18.542	283.239
4. Net Profit/ (Loss) after Tax and Exceptional Items	70.625	-18.542	243.251	60.680	-18.542	227.480
5. Total Comprehensive Loss / Profit	5.244	-12.802	82.946	-4.702	-12.802	13.956
6. Paid-up Equity Share Capital	2,228.48	2,234.46	2,228.484	2,228.48	2,234.46	2,228.484
7. Earning Per Share Basic Diluted	0.032	-0.008	0.109	0.027	-0.008	0.102
	0.032	-0.008	0.109	0.027	-0.008	0.102

Note: The above is an extract of the detailed format of Quarterly and Half yearly Un-Audited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full financial results are available on Stock Exchange website (www.bseindia.com) and on the Company's website: www.tilakfinance.com

For Tilak Ventures Limited

Sd/-
Girraj K

